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**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 4 of 2018 in C.P. (I.B) No. 35/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.01.2018**

Name of the Company: Naveen Kumar Sood (RP)
V/s.
Beeta Kone Tools.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	HARMISH K. SHAH	Advocate	Pr R. P	
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2.

ORDER

Learned Advocate Mr. Harmish Shah present for Applicant. None present for Respondent in IA 4/2018.

Proof of service of date of hearing on Respondents filed.

This application is filed by RP seeking extension of CIRP for a period of 90 days beyond 180 days on the ground that resolution process could not be completed within 180 days. COC resolved to apply for extension of CIRP and authorised RP to file this application.

For the reasons mentioned in para 10(a) to (g) of the Application this adjudicating authority is of the considered view it is just to extend the CIRP for a period of 90 days beyond 180 days.

Application is disposed of accordingly.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of January, 2018.